

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 219**  
**CP-1832/2008**  
**IA-24/2024, Contt. Pett.-01/2024, IA-38/2023**  
**IA-358/2023, IA-385/2023, IA-161/2024**  
**IA-166/2024**

**IN THE MATTER OF:**

**M/s. Hillcrest Realty SDN. BHD** ... **Applicant/Petitioner**

**Versus**

**M/s. Parshotam Mittal & Ors.** ... **Respondent**

**Under Section: 397/398 Comp. Act.**

**Order delivered on 03.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shubham Tyagi & Adv. Saurabh Kalia

**For the Respondent** : Sr. Adv. Jayant Bhushan, Adv. Ranjana Roy  
Gawai, Adv. Vasudha Sen, Adv. K. Hema, Adv.  
Abhishek Anand, Adv. Ishan Dhingra

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-24/2024, Contt.Pett.-01/2024, IA-38/2023,IA-358/2023, IA-385/2023, IA-161/2024, IA-166/2024:** As prayed by the Ld. Counsel appearing for the Parties jointly, the hearing is deferred to 28.08.2024. The matter is directed to be listed on top of the Board.

Sd/-

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**